

injuring a large number of them including the Magistrate on duty and the Superintendent of Police. The mob was armed with weapons such as daos, spades, etc. Finding themselves vastly outnumbered and in imminent danger of their life the police opened fire in self-defence and to disperse the crowd. Sixteen persons in the crowd were injured of whom seven received bullet injuries. Eight of these persons were admitted in the Civil Hospital at Imphal and the condition of 3 was reported to be serious. One of these unfortunately died on the 19th April. The police have arrested 90 persons including the member of the Territorial Council and cases have been registered which are under investigation.

MR. CHAIRMAN: Question hour is over.

### WRITTEN ANSWERS TO QUESTIONS

#### "FINANCE MINISTER'S MEETING WITH REPRESENTATIVES OF POWERS HELPING INDIA

\*204. DIWAN CHAMAN LALL: Will the Minister of FINANCE be pleased to state whether he proposes to attend a meeting of the Representatives of the Powers desirous of helping India financially; and if so, when the meeting will take place?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWAKI SINHA): NO, Sir. A meeting of the representatives of the countries had already taken place in Washington last month. The meeting had been adjourned and will be reconvened in Washington on 31st May.

#### बाल दिवस पर इनामों का दिया जाना

\*२१५. श्री ए० सी० गिल्बर्ट : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि नवम्बर, १९६० में बाल-दिवस के अवसर पर जो इनाम घोषित किये गये थे क्या वे दे दिये गये हैं; यदि हां, तो वे कब दिये गये और यदि वे नहीं दिये गये हैं तो देर के क्या कारण हैं ?

#### t [DISBURSEMENT OF PRIZES ON CHILDREN'S DAY

\*215. SHRI A. C. GILBERT: Will the Minister of EDUCATION be pleased to state whether the prizes announced on the occasion of the Children's Day in November, 1960 have been disbursed; if so, when they were disbursed and if they have not been disbursed, what are the reasons for the delay?

#### शिक्षा मंत्री (डा० कालू लाल शोमाली):

एक विवरण सभा पटल पर रख दिया गया है ।

#### विवरण

छठी बाल साहित्य प्रतियोगिता में जो लेखक पुरस्कार पाने के पात्र समझे गये उन के लिये १४ नवम्बर, १९६० को पांच-पांच सौ रुपये के इक्कीस पुरस्कारों की और एक-एक हजार रुपये के चार पुरस्कारों की घोषणा की गई ।

५०० रुपये के एक पुरस्कार में दो लेखकों का हिस्सा है । इसके अलावा पांचवीं प्रतियोगिता में पुरस्कार पाने के पात्र लेखकों के लिए पांच-पांच सौ रुपये के ५ अतिरिक्त पुरस्कारों की भी घोषणा की गई ।

पुरस्कार पाने वाले २३ गैर-सरकारी व्यक्तियों को पुरस्कार राशि अप्रैल, १९६१ में दी गई । पुरस्कार पाने वाले एक गैर सरकारी व्यक्ति ने यह लिखा है कि जब तक राज्य सरकार द्वारा आयोजित किसी सार्वजनिक समारोह में उन्हें पुरस्कार प्रदान न किया जाएगा तब तक वे पुरस्कार की राशि स्वीकार नहीं करेंगे । चूंकि योजना के अन्तर्गत ऐसे सार्वजनिक समारोह की कोई व्यवस्था नहीं है इसलिए उनसे प्रार्थना की गई है कि वे पुरस्कार-राशि डाक द्वारा स्वीकार कर लें ।

जहां तक पुरस्कार पाने वाले अन्य सात लेखकों का संबंध है वे राज्य सरकार के

† [ ] English translation.

अधिकारी हैं। इनको पुरस्कार-प्राप्ति जल्दी चुकाने के लिये केन्द्रीय राजस्व महसुलाकार और संबंधित राज्य सरकारों को फरवरी, १९६१ के पहले सप्ताह में आवश्यक मंजूरी दे दी गई है। इन सम्बन्ध में आगे की कोई भी कार्य राज्य सरकारों पर निर्भर है।

[THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): A statement is laid on the Table of the House.

#### STATEMENT

On 14th November, 1960 twenty-one prizes of Rs. 500 each and four prizes of Rs. 1,000 each were announced for prize-winning authors of VI Prize Competition for Children's Literature. One prize of Rs. 500 is shared by two authors. In addition to this, five additional prizes of Rs. 500 each for the prize-winning authors of V Competition were also announced.

Payment of prize money to twenty-three non-official prize winners was disbursed in the month of April, 1961. One non-official prize winner has refused to accept the prize money unless it is awarded to him in a public function organised by State Government. Since there is no provision for such public functions under the scheme, he has been requested to accept the prize money by post.

As regards remaining seven prize winners who are State Government officials necessary sanction was issued in the first week of February 1961 to the Accountant General, Central Revenues and respective State Governments to arrange early payment of prize money to the authors. Further action in this respect rests with the State Governments.]

#### SCRAP ASSOCIATION'S REPRESENTATION

\*225. SHRI JAI NARAIN VYAS: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

[ ] English translation.

(a) whether it has been repeatedly represented by the Scrap Association that the allocation payable to Mysore Iron and Steel Works has crippled the export of No. 2, 2a and 3 Bundles as available from the export performance of bundle grades for the years 1957 to 1960;

(b) whether it has also been represented that unless the burden of allocation is removed, the scope for maximum utilisation of No. 2, 2a and 3 Bundles is not encouraging for 1961, and

(c) what steps, if any, Government have taken to ensure the export utilisation of the estimated 2½ lakh tons of No. 2, 2a and 3 Bundles scrap arising during 1961?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) and (b) Yes, «Sir.

(c) 2, 2a and 3 sheet cuttings are allowed export without any restriction. As an incentive to exports, sheet cuttings of No. 1 quality are allowed export to the extent of 10 per cent, subject to production of no objection certificate from furnace owners. Barter deals involving export of scrap are also allowed.

#### CONSTITUTION OF A COMMITTEE ON FERROUS SCRAP

\*226. SHRI JAI NARAIN VYAS: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether a Committee on ferrous scrap has been constituted by Government;

(b) if not, what is the reason for delay in the constitution of the Committee;

(c) whether the terms of reference and the personnel of the Committee have since been finalised; and

(d) whether the suggestions of the Scrap Association in this regard have received Government's consideration?